

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:506  
ANSWERED ON:03.08.2011  
FLIERS AT RISK  
Botcha Lakshmi Smt. Jhansi

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether relatives of officials/employees of Bureau of Civil Aviation Security (BCAS) are holding lucrative jobs with various aviation related companies raising issues of conflict of interest;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to plug the loopholes leading to such practices; and
- (d) if so, the details thereof along with the measures taken/proposed to be taken to punish the guilty?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) & (b): Yes, Madam. In fact, some relatives of officials of Bureau of Civil Aviation Security (BCAS) are employed with aviation related companies. Details of the employees are given in Annexure.

(c) & (d): Employment of family members of government officials in private organizations with which the concerned officials are having official dealing, is regulated by Rule 4(2)(i) and Rule 4(2)(ii) of CCS (Conduct) Rules, 1964. Accordingly, the matter was examined in the light of the provisions laid down in the said Rules and warnings issued to all the erring officials. They have also been directed not to deal with any matter relating to the particular airlines/aviation related company which involves use of discretionary powers and/or important policy issue.